

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**CHANDIGARH (COURT – II)**  
***(Through Hybrid Mode)***

**Item No. 140**

**COMP.APPL (IBC)/201(CH) 2017**

**COMP.APPL (IBC)/201(CH) 2018**

**IA(I.B.C)/819(CH)2023**

**IA(I.B.C)/820(CH)2023**

**In**

**CP (IB) No. 06/Chd/Chd/2017**

**(Admitted)**

**IN THE MATTER OF:**

**Hind Motors India Ltd.**

...

**Petitioner**

**Under Section: 10, 43(1) r/w 44 (1), 66(1), IBC 2016**

**Rule: 11 of NCLT, 2016**

**Order delivered on 05.06.2024**

Due to paucity of time, the matter could not be taken up today, hence adjourned to 22.07.2024.

Sd/-  
**Court Officer**